

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:5585
ANSWERED ON:29.04.2010
NEW CIVIL AVIATION POLICY
Swamygowda Shri N Cheluvarya Swamy

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether National Civil Aviation Policy is expected to be put on fast track;
- (b) if so, the details in this regard;
- (c) whether a regulatory authority on the lines of the Telecom Regulatory Authority of India (TRAI) would also be considered by Government;
- (d) if so, the details thereof; and
- (e) if not, reasons therefor?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) and (b):- Most of the issues which are inter-alia as under set forth in the proposed National Civil Aviation Policy have already been implemented:

(i) Easier FDI Policy for airports has been put in place vide which 100% FDI, through automatic route, has been permitted in Greenfield airports.

(ii) FDI requirements for air transport side of civil aviation have been revised and separate limits have been prescribed in respect of different sectors such as cargo, airlines, non-scheduled operators, MRO etc.

(iii) Greenfield Airport Policy has been announced, which lays down policy guidelines for establishment of new airports.

(iv) Relaxed procedure for establishment of private airports for "private use" has been announced.

(v) Airports Economic Regulatory Authority (AERA) has been established on 12.05.2009.

(vi) Private domestic airlines have been permitted to fly on overseas routes subject to specified guidelines. Further, bilateral arrangements with other countries have been gradually liberalized. These initiatives have enabled considerably better international connectivity.

(vii) Air India and Indian Airlines have been merged to create a strong and efficient national carrier.

(viii) A new Flying Training Institute has been established at Gondia, Maharashtra. Further, Indira Gandhi Rashtriya Uran Akademi has been restructured. These measures would help in putting in place better training infrastructure for technical manpower in the aviation sector. In view of the above, the major component of the proposed National Civil Aviation Policy have already been put on the fast track.

(c) to (e):- Airports Economic Regulatory Authority (AERA) has been established on 12.05.2009 with the prime objective to create a level playing field and healthy competition amongst all major airports operators. It regulates tariffs of aeronautical services, operation of efficient, economic and viable airports and protect reasonable interests of users.